Sl.No. Sector/Activity

% of Equity/FDI Cap Entry Route

received. Thereafter, it would have to be met on an annual basis. For the purpose of ascertaining the sourcing requirement, the relevant entity would be the company, incorporated in India, which is the recipient of FDI for the purpose of carrying out single-brand product retail trading.

- (f) Retail trading, in any form, by means of e-commerce, would not be permissible, for companies with FDI, engaged in the activity of single-brand retail trading.
- (3) Application seeking permission of the Government for FDI exceeding 49% in a company which proposes to undertake single brand retail trading in India would be made to the Secretariat for Industrial Assistance (SIA) in the Department of Industrial Policy & Promotion. The applications would specifically indicate the product/product categories which are proposed to be sold under a 'Single Brand'. Any addition to the product/product categories to be sold under 'Single Brand' would require a fresh approval of the Government. In case of FDI up to 49%, the list of products/product categories proposed to be sold except food products would be provided to the RBI.
- (4) Applications would be processed in the Department of Industrial Policy & Promotion, to determine whether the proposed investment satisfies the notified guidelines, before being considered by the FIPB for Government approval.

'Make in India' campaign

- *102. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether 'Make in India' campaign is no more than a new variation of self-reliance and indigenisation efforts India has seen over the years;
- (b) what steps Government proposes to take for the success of the 'Make in India' campaign and to convert India into a manufacturing hub of the region, if not the world; and
- (c) whether Government has chalked out a realistic plan to improve India's ranking in the world business index, which is still very low at present?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) No, Sir. In fact the "Make in India" initiative is based on four pillars that have been identified to give boost to entrepreneurship in India, not only in manufacturing but also other sectors. The four pillars are:

- (i) **New Processes:** 'Make in India' recognizes 'ease of doing business' as the single most important factor to promote entrepreneurship. A number of initiatives have already been undertaken to improve the business environment.
- (ii) **New Infrastructure:** Government intends to develop industrial corridors and smart cities, create world class infrastructure with state-of-the-art technology and high-speed communication. Innovation and research activities are supported through a fast paced IPR registration system.
- (iii) **New Sectors:** FDI has been liberalized for Defence Production, Insurance, Medical Devices, Construction and Railway infrastructure.
- (iv) **New Mindset:** In order to partner with industry in economic development of the country Government shall act as a facilitator and not only as a regulator.

Certain important steps taken to gear up manufacturing include (i) creation of an investor facilitation cell (ii) dissemination of information on twenty five priority sectors on 'Make in India's web-portal (http://www.Makeinindia.com) along with details of FDI Policy, National Manufacturing Policy, Intellectual Property Rights, Delhi-Mumbai Industrial Corridor and other National Industrial Corridors (iii) issuance of ordinance to make land acquisition easier for important projects (iv) a number of items taken off the licensing requirement from Defence products' list, etc. (v) Sector-wise plan of action has been prepared with time lines of one year and three years.

(c) Government has undertaken a number of steps to improve Ease of Doing Business in India. A large number of components of Defence Products' list have been excluded from the purview of Industrial Licensing. The application process for Industrial Licence and Industrial Entrepreneur's Memorandum has been made easy by simplification of form and making the process online 24x7. The validity period of the Industrial Licence and security clearance from Ministry of Home Affairs has been increased. The process of registration with Employees' Provident Fund Organization and Employees' State Insurance Corporation has been made on line and real-time. Process of obtaining environment and forest clearances has been made online. The Department of Industrial Policy and Promotion has advised Ministries and State

Governments to simplify and rationalize the regulatory environment through business process reengineering and use of information technology. 14 Government of India services have been integrated with the eBiz portal.

FDI inflow

- *103. SHRI NARESH GUJRAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the total sector-wise quantum of Foreign Direct Investment (FDI) in the country in 2012-13 and 2013-14;
- (b) how much FDI has been received in the country in the first two quarters of 2014-15; and
 - (c) what is the target for FDI in the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The sector-wise details on FDI inflow (equity component) for the Financial Year 2012-13 and 2013-14 are given in the Statement-I (See below).

(b) The FDI inflows received during first two quarters of the Financial Year 2014-15 are as under:—

(Amount in US\$ billion)

Starred Questions

Sl. No	Financial Quarter	FDI equity	Equity capital of unincorporated	Total FDI
110		equity	bodies + Reinvested	inflow
			earning + Other Capital	miow
1.	1st Quarter (April to June 2014)	7.24	3.87	11.11
2.	2nd Quarter (July to September 2014)	7.46	3.17	10.63
	Total	14.70	7.04	21.74

⁽c) FDI is largely a function of private business decisions which in turn are based on a number of factors including the global economic situation and the business environment in the recipient country. Therefore, FDI inflows vary from year to year depending upon these factors.